(c) On enquiry, Reserve Bank of India have informed Government that the Oriental Bank of Commerce Ltd, appointed the ex-agent as an officer in their bank on 2nd March, 1970 and posted him as Manager of their Jodhpur branch in October, 1970. Oriental Bank of Commerce Ltd. is a private bank and is not required under law to obtain the prior approval of Reserve Bank of India for appointment of this nature.

ASSESSMENT OF INCOME FOR INCOME-TAX PURPOSES

905 SHRI K. S. MALLE GOWDA : Will the Minister of FINANCE/f^rT *mt be pleased to state the number of persons in the States of Mysore, Tamil Nadu and Kerala where income in the income slab between Rs. 5,001, Rs. 18,000. Rs. 18,001-Rs. 24,000 and more than Rs. 24000, have been assessed under the Income-tax Act for the year 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, **Get Heater** 7T»q T'3ft (SHRI K. R. GANESH) : The Department does not have the required information readily available. The collection of this information would involve considerable time. The Department has, however, divided the assessment cases according to the average of positive incomes assessed in the three preceding years under different categories, the first three of which are as under :

Category I: Business cases having income of over Rs. 25,000.

Category II : Business cases having income of over Rs. 15,000 but not exceeding Rs. 2,000.

Category III : Business cases having income of over Rs. 7,500 but not exceeding Rs. 15,000.

The assessments disposed of in the above noted three categories in the Commissioners' charges of Mysore, Madras-I, Mad-ras-II and Madras (Central) and Kerala during the year 1968-69 were as under :

Charges	Cat. I	Cat. II	Cat. 111	Total
Mysore	8335	8241	19962	36538
Madras-I	7274	5755	12456	25485
Madras-II	8914	7952	19662	36568
Madras (Central)	1362	369	438	2169
Kerala	4784	3893	9392	18069

to Questions

UNICEF Assistance for Children in India

906. SHRI SUNDAR SINGH BHAN-DARI : Will the Minister of EDUCATION AND SOCIAL WELFARE/ THE ATTENT TOTAL TOTAL OF THE PROPERTY OF THE PROPERTY

(a) whether it is a fact that the Board of the United Nations Children's Fund have approved fresh assistance by a number of programmes benefiting children in India;

(b) if so, the details thereof; and

(c) the names and number of schemes which are likely to be benefited as a result thereof 7

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE; शिक्षा धौर समाज_f कल्याएा मन्त्रालय में उपनन्त्री (SHRI K. S. RAMASWAMY): (a) Yes, Sir.

(b) and (c) The 1971—Session of the UNICEF Executive Board in j Geneva approved a fresh commitment of aid totalling \$10,127 million for various periods for projects and programmes, of which the Board approved an allocation of \$6.06 million for 1971-72 for programmes/projects detailed as under :

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